

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No.607 of 2020

Irshadul Haque	Petitioner
Versus			
Ateka Sowaid & Ors.	Opposite Parties

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner	: Mr. Mukesh Bihari Lal, Adv.
For the Opposite Parties	: None

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

05/08.09.2021: As a last chance, three weeks' time is granted to the learned counsel for the petitioner for removing the surviving defects as pointed out by the office.

(Rajesh Kumar, J.)

Amar/-